### Why did a cop dig for Disha's articles: Panel

### https://timesofindia.indiatimes.com/city/hyderabad/why-did-a-cop-dig-for-dishas-articles-panel/articleshow/87876358.cms

SC-appointed Inquiry Commission members on Tuesday posed multiple questions to the advocate appearing to present oral arguments for Telangana — Why a police officer tried to recover the articles of veterinarian Disha instead of the accused, why it was not mentioned in affidavits of police or their depositions that the driver of police vehicle followed the directions of the accused to take them from the safe house to Chattanpally to recover the articles — to elicit answers. When state advocate Lata Krishnamurti, who practices at the Supreme Court, said that the police team along with the accused reached Chattanpally at 5.30am on December 6, 2019, to recover the articles of Disha to ensure the safety of the accused from the angry public, commission chairman VS Sirpurkar said that the police personnel had stated before NHRC that they reached Chattanpally at 4.40am. The chairman further mentioned that the recovery of Disha's articles was, "shrouded in mystery and darkness," while referring to CI K Narasimha Reddy digging for the articles instead of the accused. The advocate responded saying that just because a policeman went and dug it out, one can't say that police have ulterior motive.

Then, the chairman commented, "In my career as judge and lawyer, I have seen thousands of discoveries (recoveries), never seen a police officer taking out discovery articles,". He then posed the next question, "Would it be the duty of a senior officer to ask his colleague to dig out articles instead of asking the accused to do so?" And, Lata Krishnamurti responded, saying that police had done so in their urgency to finish the recovery and take the accused back to the guest house. The commission members also pointed out that in none of the evidence it was mentioned that driver of the bus, Yadagiri, drove from the safe house to the recovery site at Chattanpally as per the directions of the accused. The advocate said that oral directions might have been given to the ACP by the accused and record a second confession to recover the articles when the first one was sufficient to do so

# 33% of Muslims experienced religious discrimination in hospitals, finds Oxfam India survey

https://scroll.in/latest/1011223/33-of-muslims-experienced-religious-discrimination-inhospitals-finds-oxfam-india-survey

About 33% of Muslims in India said that they have experienced discrimination on the basis of their religion in hospitals, a survey by NGO Oxfam India has found. A total of 3,890 people from 28 states and five Union Territories took part in the survey, the findings of which were released on Tuesday.

The survey also found that 22% of respondents from Scheduled Tribes, 21% from Scheduled Castes and 15% from Other Backward Classes reported having experienced discrimination in hospitals.

The survey sought to assess the extent to which the Charter of Patients' Rights, prepared by the National Human Rights Commission in 2018, was being implemented. Data for the survey was collected from February to April 2021.

In June 2019, the Union health secretary wrote to all states and Union Territories, urging them to implement the charter.

Speaking to Scroll.in, Anjela Taneja, Inequality, Health and Education lead at Oxfam India, remarked that medical practitioners imbibe the same biases as the rest of society, and that these biases sometimes reflect in the ways in which they engage with patients.

"Untouchability is still real, and so, doctors may sometimes be reluctant to hold a Dalit person's hand to check their pulse," Taneja, who led the survey team, noted. "Similarly, doctors may be reluctant to explain the nature of diseases and treatments to Adivasis, believing that they are not likely to understand the information."

Taneja also spoke about campaigns targeting Muslims after the Tablighi Jamaat congregation was held in the early days of the Covid-19 pandemic. "A particular community was vilified at the time, which was grossly unfair," she said.

The Tablighi Jamaat congregation was blamed for thousands of coronavirus infections around the country in the initial weeks of the lockdown in March 2020. The event had renewed stigma against Muslims, triggering a wave of business boycotts and hate speech.

#### Other violations

Oxfam India's survey also found that 35% of women had to undergo a physical examination by a male doctor without another female person present in the room. The charter requires the hospital management to ensure the presence of another female person in the room at such times.

A total of 74% of the respondents said that doctors wrote prescriptions or asked them to get tests done without explaining the nature of their illness to them.

Further, 19% of the respondents whose close relatives were hospitalised stated that the hospitals had refused to release their relatives' body to them, in contravention to the Charter of Patients' Rights. On May 14, amid the second wave of the coronavirus, the National Human Rights Commission issued an advisory reiterating that hospitals cannot refuse to hand over dead bodies on account of pending bill payments.

Oxfam India, in its report, recommended that the Union health ministry should set up a mechanism to review the status of adoption of the charter in all states and Union Territories. It also urged the Union health ministry to include the Charter of Patients' Rights in the Clinical Establishment Act, noting that the law "offers the most robust existing mechanism for regulation of private healthcare systems".

"There must also be a proper grievance redressal mechanism to deal with violations of the charter," Taneja said. "At present, while people can approach the police and the courts in this regard, it is time-consuming and expensive."

The NGO also recommended that the National Medical Commission should introduce mandatory modules on the rights of patients in the healthcare curriculum.

#### ADVERTISEMENT

#### Covid-19 vaccination

The NGO on Tuesday also released a survey on various aspects of people's experiences with the Covid-19 vaccination process. As per the report, 29% of the respondents had to make multiple visits to the vaccination centre or had to stand in long queues.

Further, 22% of the persons interviewed said that they faced challenges in booking a slot for vaccination online, or that they had to try to get a slot for multiple days.

The survey also found that 12% of people who earned less than Rs 10,000 per month had not received even a single dose of the Covid-19 vaccine. The corresponding figure for those who earned more than Rs 60,000 per month was 5%.

### सेंट्रल जेल में कैदी की मौत के मामले में तीन कक्षपालों को शो-कॉज नोटिस जारी, बहन ने लगाया हत्या का आरोप

https://www.prabhatkhabar.com/state/jharkhand/ranchi/jharkhand-news-prisoner-deathcase-in-the-central-jail-show-cause-notice-was-issued-to-the-three-inmates-sisteraccused-of-murder-srn

बिरसा मुंडा सेंट्रल जेल, होटवार के विचाराधीन बंदी वीरेंद्र मुंडा उर्फ साधु उर्फ बिरे की फांसी लगाने से हुई मौत को जेल आइजी ने गंभीरता से लिया है. उनके निर्देश पर जेल अधीक्षक ने सोमवार को तीन कक्षपालों को शोकॉज किया है. तीनों को समय पर जवाब देने के लिए कहा गया है. बता दें कि रांची के लापुंग निवासी बंदी वीरेंद्र मुंडा ने शनिवार की रात जेल के सेल में गमछा के सहारे फांसी लगाकर आत्महत्या कर ली थी.

इसके पैर पर लिखा था कि मुझे जेलर ने माडर (मर्डर) किया. इधर, मामले की जांच न्यायिक दंडाधिकारी से कराने के लिए जेल आइजी मनोज कुमार ने रांची के न्यायायुक्त को पत्र लिखा है न्यायायुक्त द्वारा न्यायिक दंडाधिकारी नियुक्त किया जायेगा. वहीं खेलगांव पुलिस जांच के लिए जेल गयी थी. . जेल आइजी ने कहा कि जेल में हिरासत में बंदी की माैत के मामले की रिपाेर्ट एनएचआरसी को सौंपनी होती है. इसलिए इस मामले में न्यायिक जांच करायी जा रही है

कक्षपालों ने कैसे नहीं देखा, गंभीर बात है : जेल आइजी ने कहा कि जेल में बंदी को आत्महत्या के दौरान कक्षपालों ने कैसे नहीं देखा, यह गंभीर बात है. इसे लेकर उन्होंने जेल अधीक्षक हामिद अख्तर को तीन कक्षपालों को शोकॉज करने का निर्देश दिया है. वहीं पोस्टमार्टम के बाद वीरेंद्र का बिसरा जांच के लिए फोरेंसिक साइंस लेबोरेटरी को भेजा गया है.

सीसीटीवी फुटेज सुरक्षित रखने को कहा : आइजी मनोज कुमार ने कहा कि घटना का सीसीटीवी फुटेज सुरक्षित रखने का आदेश दिया गया है उन्होंने कहा कि इस मामले में कार्यपालक दंडाधिकारी के समक्ष फर्द बयान के बाद पोस्टमार्टम होता है पोस्टमार्टम चिकित्सकों के बोर्ड द्वारा किया गया़

बहन ने कहा : जेल प्रशासन ने साजिश के तहत हत्या की मृत बंदी वीरेंद्र मुंडा का शव सोमवार की दोपहर में रिम्स से एंबुलेंस द्वारा लापुंग के रायटोली मृतक के घर भेजा गया़ जहां उसे दफनाया गया. मौके पर बंदी की बहन पूनम मुंडा ने कहा कि उसका भाई जेल प्रशासन की साजिश का शिकार हो गया है वह आत्महत्या नहीं कर सकता है. उसने जेल प्रशासन पर साजिश के तहत हत्या का आरोप लगाया. वहीं ग्रामीणों ने शव को देखने के बाद कहा कि मृतक के शरीर पर कई जगह चोट के भी निशान हैं.

### इंसाफ के लिए भटक रही पीड़िता

<u>https://www.jagran.com/uttar-pradesh/shamli-city-victim-wandering-for-justice-22233999.html</u> दहेज उत्पीड़न सहित विभिन्न धाराओं में दर्ज मुकदमें में न्याय के लिए विवाहिता भटक रही है। आरोप है कि विवेचक आरोपितों से साज करके विवेचना निष्पक्ष नहीं कर रहे हैं। विवेचक उच्चाधिकारियों को भी गुमराह कर चुके हैं। पीड़िता ने मानवाधिकार आयोग व मुख्यमंत्री सहित उच्चाधिकारियों को पत्र भेजकर न्याय की गुहार लगाई है।

गांव रामडा निवासी मैनाज उर्फ मैना ने राष्ट्रीय मानवाधिकार आयोग. राष्ट्रीय महिला आयोग. मुख्यमंत्री व डीजीपी सहित उच्चाधिकारियों को शिकायती प्रार्थना पत्र भेजा है। बताया कि उसकी शादी सहारनपुर में हुई थी। ससुरालियों ने उसका उत्पीड़न किया, जिस पर उसकी ओर से पति कमरूदीन तथा यामीन, नदीम, अजहर, राबिया, तैय्यबा, खुशनुमा निवासीगण मोहल्ला झोटेवाला सहारनपुर व रब्बानी निवासी गांव घघोट सैनपुर व मोमीन निवासी इस्माईलपुर थाना सरसावा सहारनपुर के विरूद्ध दहेज उत्पीड़न सहित विभिन्न धाराओं में शामली महिला थाने में मुकदमा दर्ज करा रखा है। आरोप है कि विवेचक ने आरोपितों से साज कर लिया है और विवेचना सही व निष्पक्ष तरीके से नहीं की जा रही है। उन्होंने आईजीआरएस पर मामले के संबंध में शिकायत की थी, जिसमें विवेचक द्वारा झुठा निस्तारण करते हुए बताया गया कि मामले में 14 जुलाई 2021 को आरोप पत्र न्यायालय में प्रेषित कर दिया गया है। जबकि 12 अक्टबर 2021 को न्यायालय में नकल सवाल डालकर पता किया. तो पता चला कि आरोप पत्र नहीं मिला। इससे प्रतीत होता हे कि विवेचक द्वारा अपने उच्चाधिकारियों को गुमराह करने के लिए उसके प्रार्थना का निस्तारण झठा दर्शाया गया है। पीड़िता का आरोप है कि उसके पति ने आपत्तिजनक फोटो भी वाटसऐप किये हैं और निरंतर फैसला करने की धमकी दी जा रही है। पीड़िता ने उक्त मुकदमे की विवेचना किसी अन्य थाने से कराये जाने तथा विवेचक के विरूद्ध कानूनी कार्यवाही किए जाने की मांग की है। शिकायती पत्र की प्रतिलिपि आईजी डीआईजी आदि को भी भेजी है।

### मानवाधिकार आयोग में की गयी पत्रकार पिटाई की शिकायत

https://www.livehindustan.com/bihar/biharsharif/story-complaint-of-journalist-beating-inhuman-rights-commission-5156166.html

नालंदा में पत्रकार की पिटाई के मामले की गूंज अब दिल्ली में भी सुनाई पड़ने लगी है। सारे थाना क्षेत्र के बहादी बिगहा गांव निवासी सुप्रीम कोर्ट के अधिवक्ता ब्रजेश सिंह ने मंगलवार को राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज करायी है। उन्होंने मीडिया में आयी खबरों व वायरल वीडियो को शिकायत का आधार बनाया है।

इलेक्ट्रॉनिक मीडिया के पत्रकार रवि रंजन की बाइक सोमवार को रहुई थाना गेट के पास दारोगा अनिल कुमार ने रूकवाई। हेलमेट नहीं रहने पर उन्होंने कहा कि जुर्माना ले लीजिए। इसके बाद दारोगा ने उनकी उनकी पिटाई करते हुए गाली-गलौज की। वायरल फुटेज में दारोगा कह रहे हैं कि मारकर सब पत्रकारिता निकाल देंगे। इस मामले की जानकारी अन्य पत्रकारों द्वारा एसपी को दी गयी है। उन्होंने विधि-व्यवस्था डीएसपी को जांच करने का जिम्मा दिया। इसके बाद भी नालंदा पुलिस दोषी पुलिसकर्मी को बचाने में लगी है। डीएसपी रौशन कुमार ने बताया कि दारोगा से शोकॉज किया गया है। इधर, कार्रवाई नहीं होने से जिले के पत्रकारों में रोष है। बुधवार को बैठक कर पत्रकारों ने आंदोलन की रणनीति बनायी।

### NHRC seminar hall inaugurated

A seminar hall equipped with state-of-art facilities was inaugurated in the National Human Rights Commission, NHRC, India. The hall was inaugurated by Vimla, a housekeeping staff; R. N. Tyagi, Private Secretary; Mathew Kurien, Assistant, Covid warriors and Baldev Prasad, MTS. NHRC Chairperson Justice Arun Mishra; Members Jyotika Kalra and Dr. D.M Mulay; Secretary General, Bimbadhar Pradhan and other senior officers and staff



were also present. The seminar hall having a seating capacity of 145 persons will help the NHRC to organize various conferences, workshops, seminars, meetings, training and internship programmes in an effective, efficient and seamless manner at a lower cost.

### Devdiscourse/ Pokcet News/ Flipboard/ Postintrend

### NHRC pilot project to improve access to justice for prisoners in Delhi jails

https://www.devdiscourse.com/article/education/1819660-nhrc-pilot-project-to-improve-access-to-justice-for-prisoners-in-delhi-jails

https://pokcetnews.in/india-news/nhrc-pilot-project-to-improve-access-to-justice-for-prisoners-in-delhi-jails-2/

https://flipboard.com/@news18dotcom/news18-latest-news-jaa3nv0lz/nhrc-pilot-projectto-improve-access-to-justice-for-prisoners-in-delhi-jails/a-JhBkEGq7T1OHEcXDYgQbGA%3Aa%3A2294657690-07b1817098%2Fnews18.com

https://postintrend.com/top-stories/nhrc-pilot-project-to-improve-access-to-justice-for-prisoners-in-delhi-jails/

National Human Rights Commission has embarked upon a pilot project to improve access to justice for prisoners in 16 jails of Delhi through a legal aid system by fostering a sense of public service among law students, officials said on Tuesday.

For this, the rights panel has signed a Memorandum of Understanding with Delhi Prisons, National Law University (NLU), Delhi and Delhi State Legal Service Authority (DSLSA), they said.

The aim of this collaborative exercise is also to promote and protect the human rights of prisoners, besides inculcating professionalism among law students, the NHRC said in a statement.

The students from NLU, Delhi now may assist prisoners in filing bail applications and appeals and other research work that may help court with factual information, and ensure early justice for the inmates under the supervision of Delhi State Legal Services Authority, it said.

The NHRC will monitor the coordination, training and payment of stipend to the students; the NLU Delhi will nominate 48 students from third year and above and allow them to visit prisons under the supervision of Legal Aid Counsel of the DSLSA for one week every month for a year, it added.

The students will assist the DSLSA in spreading legal awareness, legal research, drafting, representation of cases before the court of law under the DSLSA empanelled lawyers, officials said.

DSLSA, besides the supervision of students for conducting survey of jail inmates, will appoint an advocate in each of 16 jails of Delhi for this purpose. After the certification of the services of the students, they will be paid Rs 300 per day conveyance allowance, the statement said.

The Delhi Prisons will provide legal access to the inmates under guided supervision and accessibility to the students with them, it said.

### NHRC Schools Law Aspirants On Process To Improve Rights, Justice System For Delhi Convicts

https://www.republicworld.com/india-news/general-news/nhrc-schools-law-aspirants-on-process-to-improve-rights-justice-system-for-delhi-convicts.html

In a move to improve the state of affairs for prisoners, the National Human Rights Commission (NHRC) of India has taken on a pilot project for better access to justice for inmates in New Delhi. The initiative will be worked upon in 16 jails in the National Capital, Delhi, through a legal aid system. This will be done by training Law students and fostering a sense of public service amongst each one of them during the project training. The collaboration of the NHRC with law students in Delhi is to provide them with hands-on training in the field of Law whilst also enhancing their knowledge and perspectives on the subject.

To kickstart the project, the human rights Commission has signed a Memorandum of Understanding (MoU) with the prisons in New Delhi, National Law University (NLU) Delhi, and Delhi State Legal Service Authority (DSLSA). The objective of the project is to bring to the fore whilst also protecting the fundamental rights of inmates, as well as inculcating a sense of law ethics and professionalism amongst students.

Law aspirants of Delhi's NLU will be of assistance to the prisoners in completing bail procedures, that is to fill applications and appeals. The students will also be a part of research work that will assist the Court with factual information and ensure justice to convicts at the earliest, under the aegis of the Delhi State Legal Services Authority.

NHRC to nominate 48 students to undertake training on process to improve justice system in prison houses

The National Human Rights Commission (NHRC) will supervise the students during the course of training and monitor the ongoings of the project as the students train themselves. The Human Rights body will decide on the payment of stipend to the students in due course.

The National Law University in Delhi will nominate 48 law aspirants who are pursuing their final year, that is the third year of Law studies, as well as students doing higher studies in Law. These nominated students will be making visits to the jails in the National Capital, under the supervision of the Legal Aid Counsel of DSLSA for a period of one year. As part of the NHRC-based project, the students will visit the prisons for a week every month in the stipulated time of 12 months.

These law students will assist the DSLSA in spreading legal awareness, legal research, drafting and representation of cases before the court of Law under the DSLSAempanelled advocates. Apart from guiding and supervising students as they conduct the survey of prisoners, the DSLSA will appoint a lawyer for each of the 16 jails in New Delhi, for the undertakings of the project. Once they receive certification on completion of their services, the students will be paid an amount of Rs 300 per day for transport expenses. The prisons in the National Capital Territory of Delhi will ensure that convicts get legal access under guided supervision as well as accessibility to the law aspirants.

# Law students to help prisoners with bail applications, appeals: NHRC

https://www.thehindu.com/news/national/law-students-to-help-prisoners-with-bail-applications-appeals-nhrc/article37649284.ece

The National Human Rights Commission (NHRC) on Tuesday announced a pilot project for improving access to justice for prisoners of 16 Delhi jails by allowing law students to help them in filing bail applications and appeals.

The NHRC signed an MoU with Delhi Prisons, the National Law University, Delhi and the Delhi State Legal Services Authority, it said in a statement. The project would also help in fostering a sense of public service in the students of NLU.

"The aim of this collaborative exercise is also to promote and protect the human rights of prisoners besides inculcating professionalism among the law students. The students from NLU Delhi now may assist the prisoners in filing bail applications and appeals and other research work that may help the court with factual information and ensure early justice of the inmates under the supervision of the DSLSA," it said.

Payment of stipend

The NHRC would monitor the project and provide the payment of stipend to the students. The NLU would nominate 48 third-year and above students, the NHRC said. The students would visit the prisons under the DSLSA legal aid counsels' supervision for one week every month for a year, the NHRC said.

"The students will assist the DSLSA in spreading legal awareness, legal research, drafting, representation of cases before the court of law under the DSLSA empanelled lawyers. The DSLSA, besides the supervision of students for conducting survey of jail inmates, will appoint an advocate in each of the 16 jails of Delhi for this purpose. After the certification of the services of the students, they will be paid ₹300 per day conveyance allowance," the NHRC said.

# Jail admin recommends judicial inquiry into prisoner's 'suicide'

#### https://timesofindia.indiatimes.com/city/ranchi/jail-admin-recommends-judicial-inquiryinto-prisoners-suicide/articleshow/87875816.cms

The state jail administration has recommended a judicial inquiry into the alleged suicide by a murder accused, Virendra Munda (32), inside the Birsa Munda Central Jail on Saturday. The order has been issued given the serious nature of the incident and also other factors like the writing on the leg of the deceased, blaming the jailor, Mohammad Naseem, for the incident. Munda was found hanging with a towel from the door of his cell at about 10 PM. He was rushed to the Rajendra Institute of Medical Sciences (Rims) where doctors declared him dead. A message written with a pen claiming that the jailor murdered him was found on his leg.

The central jail authorities said they would provide all documents and material demanded by the judge during the inquiry. Munda, who was arrested in July this year for murdering a vehicle driver, belonged to the Mukhyar criminal gang. According to the jail authorities, he was suffering from depression in the recent past. Inspector general (prisons) Manoj Kumar said, "A request has been sent to the judicial commissioner, Ranchi, to appoint a judge for the inquiry. All procedures in the case are being conducted according to the penal provisions and the guidelines of the National Human Rights Commission (NHRC)." It may be stated here that in cases of custodial death, an inquest is done by a magistrate and the post mortem is conducted by a medical board in the presence of a magistrate while the entire proceeding is video-recorded. The viscera are also sent to the forensic science laboratory. The reports of the medical board, FSL and the judicial inquiry are sent to the NHRC, which will decide on whether to proceed with the case or close it. Meanwhile, the state jail administration has also issued a show-cause to the jailor asking how the inmate managed to strangle himself when the security guards are supposed to be patrolling the area.

# BJP, TMC role reversal: Mamata likely to raise Tripura violence issue with PM

#### https://indianexpress.com/article/india/bjp-tmc-mamata-raise-tripura-violence-issue-pm-7638188/

During her meeting with Prime Minister Narendra Modi on Wednesday, West Bengal Chief Minister Mamata Banerjee is expected to raise the issue of attacks on TMC leaders and workers in Tripura in the run-up to the municipal polls on November 25.

A little over five months ago, another leader from West Bengal had approached the Prime Minister with a similar complaint of political violence. Except, the party in the dock was the TMC, and the complainant was Leader of Opposition in West Bengal Assembly Suvendu Adhikari of the BJP.

While Tripura and West Bengal are no strangers to political violence, as captured by reports of the National Crime Records Bureau (NCRB), the intense rivalry between the BJP and TMC have deepened the crisis in the recent years.

On Monday, before leaving Kolkata, Mamata told reporters that apart from raising the issue of BSF's territorial jurisdiction in Bengal, she will flag the recent "atrocities" in Tripura.

"Where have all the human rights organisations gone now?" Mamata said, in an apparent reference to the National Human Rights Commission (NHRC) committee that was set up on June 21 based on an order of the Calcutta High Court. Several families hit by post-poll violence had approached the Calcutta High Court in this regard. BJP leader Priyanka Tibrewal, who unsuccessfully contested the Bhawanipore bypolls against the TMC supremo, is one of the lawyers in the case.

While the NHRC committee had severely criticised the state government in its report and recommended CBI probe into the cases of murder and rape, the government hit back, alleging "bias", and raised questions over the political affiliations of the members of the seven-member panel.

"...the members of the Committee have a close association with the Bhartiya Janata Party and/or the Central Government. I state that such members have been deliberately chosen who have an inherent bias against the ruling dispensation and accordingly predisposed to give a negative report against the state about the law-and-order situation in the state of West Bengal," the Bengal government submitted in an affidavit to the HC.

Incidentally, the allegation of partisan state action also found mention in the memorandum TMC MPs submitted to Union Home Minister Amit Shah on Monday. The group of 17 MPs protested for around four hours outside North Block before meeting Shah at his residence.

"We are aware that law and order is a state subject, but if a party or government in any state violates Supreme Court orders and takes away the constitutional rights of

opposition party to campaign in a local election, the Centre should look into the matter. The violence against TMC leaders and workers in Tripura by BJP workers and partisan action by the Tripura Police must stop," stated the memorandum.

During his visit to Agartala on Monday, when TMC general secretary Abhishek Banerjee was asked by reporters about the post-poll situation in Bengal, he rejected the allegations, while pointing out that even the TMC has approached the NHRC over the incidents in Tripura. "We have written to the NHRC, but it will not take any action. Because it is controlled by an individual. Show me one footage of post-poll violence in Bengal that shows police stations, hospitals and journalists being attacked. Out state convener's house has been attacked in Tripura. And the BJP has the gall to complain about post poll violence?" he said.

# Probe in Gujarat riot cases not being investigated properly by ...

### http://www.uniindia.com/news/india/probe-in-gujarat-riot-cases-not-being-investigated-properly-by-sit-zakia-jafri/2572237.html

Zakia Ahsan Jafri, the wife of slain MP Ehsan Jafri, who had challenged the SIT's clean chit to then Gujarat Chief Minister Narendra Modi in the 2002 Gujarat riots cases, on Tuesday told the Supreme Court that despite stating about the police inaction, complicity and failure of public servants time and again, the cases are not being properly investigated by the Special Investigation Team (SIT). "I have time and again demonstrated about police inaction, complicity and failure of public servants, admission of police inaction in Tehalka - that is all part of the heading mob mobilisation in Solah Civil Hospital, but where is the investigation," senior lawyer Kapil Sibal, appearing for Zakia Jafri, submitted before the Supreme Court bench, headed by Justice AM Khanwilkar. Raising a number of questions on the manner in which the Special Investigation Team (SIT) had probed these riots cases in Gujarat, Sibal submitted to the Apex Court, what was the SIT doing despite all kinds of evidences? He said no immediate action was taken by the Fire department. "Only two preventive arrests, that too from Muslim community, violence because of bandh because no action taken against the accused persons," Sibal told the Supreme Court. He alleged that there was delay in deployment of Army, also leading to no investigation in the case. Sibal said this was not a case of conspiracy, it was a case of offences. "Larger conspiracy can be established only with investigation," he told the Supreme Court. Sibal went on to say that this was corroborated by the National Human Rights Commission (NHRC), Citizen's Tribunal, Women's Parliamentary Committee, and no members questioned. "In the criminal offence, the first thing you need to do is take the statement of the victim (s)," Sibal told the Supreme Court. He argued that no statement was taken. "Why were the victim's statements not taken? Will you call it negligence, will you call it oversight or will you call it turning a blind eye?," he asked. Sibal said that hate spews out naturally through the media, Magistrate does not deal with it. Government officials told the government to take action, till date no action. Why? "There is prima facie proof reflected from Tehelka record itself. Question is who all were involved. That would only depend on investigation. That is why we are asking your lordships that there should be some investigation," he said. "If you attack a community, the object is to attack a community. Even if there was no communication, still it would be termed as conspiracy because the object is unlawful. Had the SIT looked into all these, I would have had no grievance. We are at a stage where no investigation is done," added the lawyer. He said that any conduct for causing harm would be conspiracy. "My argument is that, it is not for me to demonstrate. A person who imports arms illegally, one who distributes them, one may not know the other, but they are conspirators because the object is unlawful," he added. The arguments, which remained inconclusive today, will continue before the Supreme Court's same bench on Thursday.

# Law students to help prisoners with bail pleas, appeals: NHRC

### 'Pilot project will inculcate professionalism among students'

#### SPECIAL CORRESPONDENT NEW DELHI

The National Human Rights Commission (NHRC) on Tuesday announced a pilot project for improving access to justice for prisoners of 16 Delhi jails by allowing law students to help them in filing bail applications and appeals.

The NHRC signed an MoU with Delhi Prisons, the National Law University, Delhi and the Delhi State Legal Services Authority, it said in a statement. The project would also help in fostering a sense of public service in the students of NLU. "The aim of this collaborative exercise is also to promote and protect the human rights of prisoners besides inculcating professionalism among the law students. The students from NLU Delhi now may assist the prisoners in filing bail applications and appeals," it said.

### BJP, TMC role reversal: Mamata may raise Tripura violence issue at PM meet

#### SOURAV ROY BARMAN NEW DELHI, NOVEMBER 23

DURING HER meeting with Prime Minister Narendra Modi on Wednesday, West Bengal Chief Minister Mamata Banerjee is expected toraise the issue of attacks on TMC leaders and workers in Tripura in the run-up to the municipal polls on November 25.

A little over five months ago, another leader from West Bengal had approached the PM with a similar complaint of political violence. Except, the party in the dock was the TMC, and the complainant wasLeader of Opposition and BJP MLA Suvendu Adhikari.

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While the NHRC committee had severely criticised the state government in its report and recommended CBI probe, the government hit back, alleging "bias".

Incidentally, the allegation of partisan state action also found mention in the memorandum TMC MPs submitted to Home Minister Amit Shah on Monday. "We are aware that law and order is a state subject, but if a party or government in any state violates SC orders and takes away the constitutional rights of opposition party to campaign in a local election, the Centre should look into the matter. The violence against TMC leaders and workers in Tripura by BJP workers and partisan action by Tripura Police must stop," it said. FULL REPORT www.indianexpress.com



### मनीष हत्याकांड की जांच करेगा राज्य मानवाधिकार आयोग

रामपुर। राज्य मानवाधिकार आयोग कानपुर निवासी मनीष गुप्ता हत्याकांड की जांच करेगा। नगर के आरटीआई कार्यकर्ता दानिश खां की शिकायत का संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग ने मामले की सुनवाई के निर्देश दिए हैं। सितंबर में कानपुर के बर्रा तीन निवासी मनीष गुप्ता की गोरखपुर के एक होटल में पुलिस की पिटाई से मौत हो गई थी। नगर की मॉडल कॉलोनी मडैया नादरबाग निवासी आरटीआई कार्यकर्ता दानिश खां ने मामले में पुलिसकर्मियों को बर्खास्त करने और दोषियों पर कार्रवाई की मांग की थी। इसे लेकर दानिश ने मानवाधिकार आयोग में शिकायत की थी। (खूरो)

# New Seminar Hall inaugurated at NHRC



Seminar Hall equipped with stateof -art-facilities was inaugurated at NHRC by Vimla, a housekeeping staff; RN Tyagi, Private Secretary; Mathew Kurien, Assistant, Covid warriors & Baldev Prasad, MTS. NHRC Chairperson, Justice Arun Mishra; Members, Jyotika Kalra, & other senior officers were present.